

Saturday, 5th August, 1854

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL
OF INDIA**

Vol. I

(1854 - 1855)

transfer and abridgment of the Ecclesiastical Jurisdiction of the said Courts; and for giving additional powers in certain cases to Justices of the Peace, with regard to offences committed out of their jurisdiction."

Bill read a first time accordingly.

MR. MILLS moved the second reading of the Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

Motion carried after a debate; and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Grant, Sir James Colville, and the Mover.

Agreed to.

MR. ELLIOTT (in the absence of Mr. Peacock) moved that the Council resolve itself into a Committee on the Bill "for the management of the Post Office and for the regulation of the duties of postage."

Agreed to.

The Council accordingly resolved itself into a Committee for the consideration of the above Bill.

The consideration of Section II, Section XXXV Clause 1, and Sections XXXVII, XXXVIII, L, LII, LIV to LIX, LXII, LXV, and LXVI, was postponed; and the rest of the Bill, up to Section LXX, was passed with a few alterations.

The Council having resumed its sitting, the CHAIRMAN reported the progress that had been made on the above Bill.

The Council adjourned.

Saturday, August 5, 1854.

PRESENT :

The Most Noble the Governor General, *President*.
 Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,
 Hon. J. A. Dorin, D. Elliott, Esq.,
 Hon. Major General Low, A. Malet, Esq.,
 Hon. J. P. Grant, and
 Hon. Sir James Colville, C. Allen, Esq.

THE CLERK presented a Petition from the British Indian Association, offering observations and suggestions on the Bill "for the registration of decrees of the Civil Courts, and to prevent alienations of property in fraud of creditors."

MR. MILLS moved to print the Petition, and all written communications on the subject of the Bill, received from the

local Governments since its publication, and to send copies thereof, with a copy of the Bill, to each Member of the Council.

Agreed to.

MR. ALLEN moved the first reading of a Bill "for regulating the construction and management of Electric Telegraphs in India."

MR. ELLIOTT moved the first reading of a Bill "for the amendment of procedure in cases of regular appeal to the Sudder Court in the Presidency of Fort St. George."

Also of a Bill "to amend the Law of Evidence in the Civil Courts of the East India Company in the Madras Presidency."

MR. MALET moved the first reading of a Bill "to amend Regulation III of 1833 of the Bombay Code, relating to the appointment of Joint Police Officers."

The above Bills were severally read a first time accordingly.

SIR LAWRENCE PEEL moved the second reading of the Bill "to protect purchasers of goods and chattels."

The question being proposed, a debate ensued.

The question being put, the Council divided.

Ayes 4.

Sir James Colville,
 Mr. Dorin,
 Sir Lawrence Peel,
 The President.

Noes 6.

Mr. Allen.
 Mr. Mills.
 Mr. Malet.
 Mr. Elliott.
 Mr. Grant.
 General Low.

So the motion was lost.

SIR LAWRENCE PEEL moved the second reading of the Bill "relating to mesne profits and to improvements made by holders under defective titles."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

Moved by the same that the Committee consist of Mr. Grant, Mr. Peacock, Sir James Colville, Mr. Mills, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved the second reading of the Bill "to provide compensation to families for loss occasioned by the death of a person caused by actionable wrong."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the above Bill be referred to a Select Committee.

Agreed to.

The Council, on the motion of MR. ELIOTT, resolved itself into a Committee on the Bill "relating to Railways in India."

Several amendments were agreed to, in the course of which the President adverted to the practice of making the marginal note of a Section the subject of a motion and thus giving it the sanction of the Legislature. The practice, he suggested, though the Standing Orders seemed to recognize it, was not convenient and should be altered.

The Bill, as settled, was certified by the CHAIRMAN, whereupon the Council resumed its sitting.

The CHAIRMAN reported to the Council the amendments made in the above two Bills in Committee.

The Council adjourned.

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Saturday, August 12, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel,	A. J. M. Mills, Esq.,
Hon. J. A. Dorin,	D. Elliott, Esq.,
Hon. Major General Low,	A. Malet, Esq.,
Hon. J. P. Grant,	and
Hon. Sir James Colville,	C. Allen, Esq.

THE CLERK presented a Petition from Chotaloll Ruhees Sahoo, for himself and others, offering observations and suggestions on certain provisions of the Bill "for the more easy recovery of small debts and demands in the Territories subject to the Government of the East India Company."

MR. MILLS moved to print the above Petition, and the Report of the Special Commissioners who prepared the Bill, together with such extracts of correspondence or documents as may be necessary for the right understanding of the Bill; and to send copies thereof, with a copy of the Bill, to each Member of the Council.

Agreed to.

SIR JAMES COLVILLE gave notice that he would, on Saturday next, in case of the absence of Sir Lawrence Peel, move the second reading of the Bill "for the further improvement of the Law as administered in Her Majesty's Supreme Courts; for the transfer and abridgment of the Ecclesiastical Jurisdiction of the said Courts; and for giving additional powers in certain cases to Justices of the Peace, with regard to offences committed out of their jurisdiction."

Also of the Bill "to extend the operation of, and regulate the mode of executing Writs of Execution in Her Majesty's Supreme Courts of Judicature."

MR. MILLS gave notice that he would, on the same day, move the first reading of a Bill "for the better supervision of Embankments."

MR. ALLEN gave notice that he would, on the same day, move the second reading of the Bill "for the construction and management of Electric Telegraphs in India."

SIR LAWRENCE PEEL presented the Report of the Select Committee on the Bill "relating to Deserters from the Indian Navy."

The subsequent Orders of the Day up to the Order for "second readings" having been called on—MR. MALET proposed to move for permission to withdraw the Bill "relating to Deserters from the Indian Navy," stating that the proposed motion was in conformity with the recommendation of the Select Committee as contained in their Report.

THE PRESIDENT explained that the motion could not regularly be made at this stage of the business, but that a notice thereof for a future Meeting might be received.

MR. MALET accordingly gave notice that he would, on Saturday next, move for permission to withdraw the Bill.

MR. ELIOTT moved the second reading of the Bill "for the amendment of procedure in cases of regular appeal to the Sudder Court in the Presidency of Fort St. George."

Motion carried, and Bill read a second time accordingly.

MR. ELIOTT moved the second reading of the Bill "to amend the Law of Evidence in the Civil Courts of the East India Company in the Madras Presidency."

Motion carried, and Bill read a second time accordingly.

The Order of the Day for the passing of the Bill "for the management of the Post Office, for the regulation of the duties of postage, and for the punishment of offences against the Post Office" having been called on—MR. ELIOTT moved that the Bill be re-committed to a Committee of the whole Council, for the purpose of considering proposed amendments therein.

Agreed to.

The Council accordingly resolved itself into a Committee.

The Bill, as settled, was certified by the CHAIRMAN who, when the Council resumed